

**Cultural Agreement with
Czechoslovakia**

2199. Shri R. S. Pandey: Will the Minister of Education be pleased to state:

(a) whether it is a fact that an agreement has been signed between India and Czechoslovakia regarding the exchange of scientists and artists; and

(b) if so, the main features thereof?

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): (a) Yes, Sir. It was signed in 1959.

(b) A copy of the agreement is attached. [Placed in Library. See No. LT-4861/65].

Domiciliary Restrictions

2200. Shrimati Ramdulari Sinha: Will the Minister of Home Affairs be pleased to state the main recommendations of the study team on domiciliary restrictions in the matter of admission to the technical and professional institutions?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): The Study Team in its Report has recommended that domiciliary restrictions in the matter of admission of students from outside the State/Region/District to all types of educational and training institutions should be abolished throughout the country, but the following arrangements might be permitted during the transitional period where this is felt to be necessary:

Admission to engineering degree courses should be made on the criterion of merit (except in so far as any reservations have been provided under the Constitution). In the initial stages, i.e. for a period of five years or so, the number of seats that may be made available to students coming from outside may be limited

to 25 per cent of the total number of available seats. In the regional engineering colleges, 50 per cent of seats are at present made available to candidates coming from outside the State in which the college is situated.

These principles should apply also to admissions to degree courses in medicine. Initially, however, for a period of 5 years or so, the number of seats to be made available to outside candidates may be limited to 15 per cent only.

गोपनीय रिपोर्ट

2201. श्री झोंकार लाल बेरबा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अनेक सरकारी कर्मचारियों की इस कारण पदोन्नति नहीं की जाती है कि उनकी गोपनीय रिपोर्ट में कुछ प्रतिकूल टिप्पणियां होती हैं ;

(ख) क्या यह भी सच है कि क्या जिन अधिकारियों की स्वयं की रिपोर्ट खराब होती है उन्हें भी अन्य कर्मचारियों की गोपनीय रिपोर्टों में प्रतिकूल टिप्पणियां लिखने का अधिकार होता है ;

(ग) क्या सरकार वर्तमान प्रणाली में कोई परिवर्तन करने का विचार कर रही है ; और

(घ) यदि हां, तो उसका व्यौरा क्या है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० बिद्य) : (क) पदोन्नतियों के लिये अधिकारियों के कार्य का उनके गोपनीय अभिलेखों के आधार पर कुल मिलाकर मूल्यांकन किया जाता है। जब कभी किसी अधिकारी के विरुद्ध कोई टिप्पणी होती है तब मूल्यांकन करने वाले अधिकारी को उसकी पदोन्नति पर विचार करते समय उसे